

Schenectady, New York are reported to have developed an energy saving bulb which works on the principle of reflection of infra-red rays back to the filament; the lamp has 60% savings on energy and gives a crisp white light of halogen which is 33.3% cooler than the normal incandescent bulb beam. The commercial production of these lamps is reported to have recently commenced in USA. There is at present no proposal under consideration to introduce this technology in India.

Diesel for Agricultural Purpose

1589. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether diesel-run agricultural pump-sets have been exempted from the cut imposed on consumption of diesel;

(b) if so, the details thereof;

(c) whether the government are aware about waste of energy by millions of inefficient pump-sets and

(d) if so, the steps taken to prevent the wastage of diesel?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Instructions have been issued to the oil companies to meet diesel requirements of agriculture sector on priority in consultation with the State Governments. Different State Governments have introduced different measures at the local level for according priority to the agriculture sector. A permit system has been introduced by some States/District authorities for this purpose.

(c) Yes, Sir.

(d) The Petroleum Conservation Research Association (PCRA) and several other organisations have already rectified fully or partially about 5000

such pumpsets. These endeavours are being continued. A scheme for replacement of inefficient footvalves with efficient ISI mark footvalves which is most cost effective option and has a potential of saving about 10% of fuel consumption, is also envisaged in consultation with the State Governments.

The Lok Sabha re-assembled at thirty-three minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

The Aircraft (First Amendment) Rules, 1991 and The Aircraft (Second Amendment) Rules, 1991 with Explanatory notes

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934—

- (1) The Aircraft (First Amendment) Rules, 1991 published in Notification No. G.S.R. 6(E) in Gazette of India dated the 3rd January, 1991 together, with an explanatory note.
- (2) The Aircraft (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 7th February, 1991 together with an explanatory note.

[*Placed in Library. See No. LT-2195/91*]

Notifications under Railways Act, 1989 and Annual Report of and Review on the Working of Container Corporation of India Ltd., New Delhi for 1989-90

14.34 hrs.

PETITION

Demands and Grievances of Female Anganwadi Workmen Employed under the Integrated Child Development Scheme

[Translation]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): On behalf of Shri Bhakta Charan Das, I beg to lay on the Table:—

[English]

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I beg to present a petition signed by Ms. Neelima Maitra and other female Anganwadi Workmen employed under the Integrated Child Development Scheme regarding demands and grievances of female Anganwadi Workmen employed under the said Scheme.

- (1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

[Placed in Library. See No. LT—2198/91]

- (i) The Railways Red Tariff (Amendment) Rules, 1990 published in Notification No. G.S.R. 947(E) in Gazette of India dated the 14th December, 1990.

14.34½ hrs.

PUNJAB BUDGET, 1991-92

- (ii) The Railways Red Tariff (Amendment) Rules, 1991 published in Notification No. G.S.R. 14(E) in Gazette of India dated the 8th January, 1991.

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

[Placed in Library. See No. LT-2198/91]

[Placed in Library. See No. LT-2199/91]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

14.35 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1990-91

- (i) Review by the Government on the working of the Container Corporation of India Limited, New Delhi, for the year 1989-90.

[English]

- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the Demands for Supplementary Grants in respect of the State of Punjab for 1990-91.

[Placed in Library. See No. LT-2197/90]

[Placed in Library. See No. LT-2200/91]